

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.402
IA/2252/ND/2024 IN IB/675/ND/2023

IN THE MATTER OF:

Central Bank Of India	...	Applicant
Versus		
Satinder Singh Madhok	...	Respondent

Under Section 95(1) (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Brijesh Kumar Tamber and Mr. Prateek
Kushwaha Advocates
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent No. 1 are present through video-conferencing. Learned Counsel for the Resolution Professional has submitted that they have served the copy of Resolution Professional's Report to the respondent and proof of service has been filed, however, proof of service is not reflecting on e-portal of this Tribunal. Today, no representation on behalf of the respondent. In the interest of Justice, Resolution Professional is directed to serve one more copy of Report to respondent along with a copy of today's order. Let this matter be posted to 09.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)